

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY EIGHTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE DR. JUSTICE G.RADHA RANI

REVIEW PETITION NO.3 OF 2025
IN

WRIT PETITION NO: 34031 OF 2024

Between:

M/s. ACUVATE SOFTWARE PRIVATE LIMITED, 1st and 2nd Floor- 1000, MJR ARCADE, Gurukul Society, Khanamet, Madhapur, Ranga Reddy Dist., Telangana - 500081.

.....PETITIONER

AND

1. The Assistant Commissioner (State Taxes), Madhapur II Circle, 4th, Floor, Gaganvihar Building, Nampally, Madhapur Division, Hyderabad. Telangana - 500001.
2. The Commissioner of State Tax, The State GST Department, State GST Commissioner Office, Nampally, Opp Gandhi Bhavan, Hyderabad.
3. The State of Telangana, Rep. by its Principal Secretary (Revenue), (ST) Department, Secretariat Buildings, Hyderabad.
4. Union of India, Through Joint Secretary, Department of Revenue, Ministry of Finance, At North Block, New Delhi - 110001.

.....RESPONDENTS/RESPONDENTS

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to review the Order dated 02-01-2025 passed W.P.No. 34031 of 2024 and consequently recall the same and hear the Petitioner in respect of all the issues raised in the writ petition.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the Order dated 02.01.2025 in W.P.No.34031 of 2024 and upon hearing the arguments of SRI T.N.REDDY, Advocate for SRI V.VEERESHAM, Counsel for the Petitioner and of SRI SWAROOP OORILLA, Learned Special Government Pleader for State Tax, for Respondent Nos.1 to 3 and SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA for Respondent No.4. the Court made the following ORDER :-

Sri V. Veeresham learned counsel appearing for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent Nos.1 to 3.

With the consent finally heard.

Learned counsel for the petitioner seeks to withdraw this application with the liberty to file appeal as directed in WP.No.1154 of 2024 and batch, dated 02.01.2025.

Learned Special Government Pleader for State Tax has no objection.

Accordingly, this Application is dismissed as withdrawn, with the liberty prayed for. If appeal is preferred within (15) days from today, the appellate authority shall decide the same on merits and shall not dismiss it on the ground of delay.

//TRUE COPY//

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR**


SECTION OFFICER

To

1. One CC to SRI V.VEERESHAM, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India, Advocate [OPUC]
3. One CC to SRI SWAROOP OORILLA, SPECIAL GOVERNMENT PLEADER FOR STATE TAX, Advocate (OPUC)
4. Two CD Copies

SA
BS 

HIGH COURT

DATED:28/02/2025

ORDER

**REVIEW I.A.No.3 of 2025
IN
WP.No.34031 of 2024**



**DISMISSING THE REVIEW I.A.
AS WITHDRAWN WITHOUT COSTS.**

⑥
10/03/25
lax